

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

[C. APPLICATION NO. 252 OF 1998]

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
26-9-2001 <i>Cofundmiser sent to me Applicant 15/10/01 418 dt 20/9/01</i> <i>AD Ravi with sum 15/10</i> <i>27/11</i>	None is present for the applicant. Mr. Kamal Dave, Counsel for respondent No. 2. None present for Respondent No. 1. It is seen from the proceedings of this Tribunal that none appeared for the applicant on 10-7-2001, 7-8-2001, 4-9-2001, 7-9-2001 and even today also, none is present for the applicant. In these circumstances, it is clear that the applicant is not ready to prosecute the application. Accordingly, we pass the order as under:- "Application is dismissed in default and for non prosecution." <i>[Signature]</i> A. P. NAGRATH Adv. Member <i>[Signature]</i> (B. S. RAKOTE) Vice Chairman